

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 134**  
**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India ..... Applicant/petitioner  
Vs.  
Era Infra Engineering Limited ..... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 06.01.2020**

**Coram:**

**SH. B. S. V. PRAKASH**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP	Ms. Udita Singh & Ms. Anisha Mahajan, Adv.
For the Respondent	Ms. Niti Jain & Ms. Richa, Adv.
For the SREI	Mr. Arijit Majumdar, Ms. Akanskha Kaushik & Mr. Devesh Ajmani, Adv.
For the NIIT	Mr. Shyam Padman, Mr. Piyo Harold Jaimon Mr. Jaimon Andrews & Mr. Sandeep Thakur, Adv.

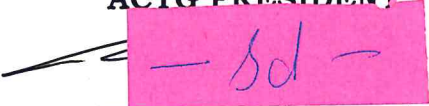
**ORDER**

**CA-2840(PB)/2019**

On the application moved by National Institute of Technology stating that the corporate debtor not co-operating is giving measurements and in reconciliation of the work already done, the counsel appearing on behalf of Resolution Professional is hereby directed to report back on 09.01.2020 with instructions from the RP with regard to the grievance of National Institute of Technology by 09.01.2020 without any fail.

List on 09.01.2020.

  
**(B. S. V. PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**